Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting of NC-V meeting held on 06.08.2009

The Meeting No. 19/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 06.08.2009 in Room No. 108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Kuldeep Singh, Asstt. Director	MSME
3.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 19/84-ALC3/2009 **MEETING DATE** : 06.08.2009

Online agenda cases

Case No.:7/45/84-ALC3/2007			Status: Deferred
HQ File :01/84/050/00244/AM08/		Lic.No/Date:0710029472 18.05.2004	Defer Date: 17.09.2009

Decision: The Committee considered the case as per agenda and observed that neither firm nor R.A has responded so far. In view of this it has been decided to send a D.O from Chairman, NC-V to Zonal Jt. DGFT in the matter and defer the case for re-listing on 17.09.2009.

		1 3	I .	Status: withdrawn
2	HQ File :01/84/050/00483/AM09/	RLA File :02/24/040/00287/AM09/	Lic.No/Date:0210125065 31.03.2009	

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting held on 16.07.2009. Hence it was decided to withdraw this case from agenda.

	Case No.:1/11/84-ALC3/2009	Party Name:GOPAL CLOTHING CO P LTD	Meet No/Date:19/84-ALC3/2009 06.08.2009	Status: Deferred
$\ _3$	HQ File :01/84/050/00043/AM10/		Lic.No/Date:0510242645 01.06.2009	Defer Date:03.09.2009
	Decision: The Committee consid	ered the case as per agenda alo	ongwith other relevant papers	s and handed

over the relevant details to the representative of DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 03.09.2009.

Case No.:3/11/84-ALC3/2009	Party Name:GAURAVINTERNATIONAL	Meet No/Date:19/84-ALC3/2009 06.08.2009	Status: Approved
HQ File :01/84/050/00045/AM10/		Lic.No/Date:0510242767 02.06.2009	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/28/2009-10/Hosy. dated 03.08.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Placemat made of	100% cotton dyed velvet	0.15 Sq mtrs./Pc
100% cotton dyed	fabric, GSM-220+/-10%	
velvet fabric and		
100% cotton solid	100% cotton solid dyed satin	0.125 Sq mtrs/Pc
dyed fabric and satin	fabric, GSM-218+/-10%	
flowers, size(Style No.	Organza flowers	Net to net with
9500)		accountability clause
Runner made of	100% cotton dyed velvet	0.41 Sq mtrs./Pc
100% cotton velvet	fabric, GSM-220+/-10%	
fabric and 100%		
cotton solid dyed	100% cotton solid dyed satin	0.59 Sq mtrs/Pc
fabric and satin	fabric, GSM-218+/-10%	

4	` ,	Organza flowers	Net to net with
	9501)		accountability clause
	Tablecloth made of	100% cotton dyed velvet	1.25 Sq mtrs./Pc
	100% cotton dyed	fabric, GSM-220+/-10%	
	velvet fabric and		
	100% cotton solid	100% cotton solid dyed satin	2.82 Sq mtrs/Pc
	dyed fabric and satin	fabric, GSM-218+/-10%	
	flowers, size(Style No.	Organza flowers	Net to net with
	9503)		accountability clause
	Table cloth made of	100% cotton dyed velvet	1.49 Sq mtrs./Pc
	100% cotton dyed	fabric, GSM-220+/-10%	
	velvet fabric and		
	100% cotton solid	100% cotton solid dyed satin	4.11 Sq mtrs/Pc
	dyed fabric and satin	fabric, GSM-218+/-10%	
	flowers, (Style No.		
	9502,9504,9505)	Organza flowers	Net to net with accountability clause

The GSM shall match on both side of export and import. They may also monitor the Style No. mentioned in the each of export item on export side.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name:KESHAR MULTIYARN MILL LIMITED	Meet No/Date:19/84-ALC3/2009 06.08.2009	Status: Rejected
HQ File :01/84/050/00046/AM10/		Lic.No/Date:0210127221 03.06.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given the composition of viscose Yarn and Nylon Textured Yarn, in absence of which it is not possible to compute the requirement of inputs. Therefore, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:5/11/84-ALC3/2009	Party Name:KESHAR MULTIYARN MILL LIMITED	Meet No/Date:19/84-ALC3/2009 06.08.2009	Status: Rejected
	HQ File :01/84/050/00047/AM10/	RLA File :02/24/040/00038/AM10/	Lic.No/Date:0210127223 03.06.2009	
6	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not give the composition of viscose Yarn and Nylon Textured Yarn, in absence of which it is not possible to compute the requirement of inputs. Therefore, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.			sence of which

Case No.:3/13/84- ALC3/2009	Party Name: J.D.Jones & Co. Pvt. Ltd.	Meet No/Date:19/84-ALC3/2009 06.08.2009	Status: Approved
HQ File :01/84/050/00053/AM10/	RLA File :02/24/040/00049/AM10/	Lic.No/Date:0210128044 22.06.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this by allowing 1% wastage on the item of import. Firm have to account for 962 Kgs of import item in the export item. The description of export item may be amended to read as "Pacmaan Gland made out of expanded graphite yarn reinforced with multiple inconel wire & jacketed with inconel wire mesh".

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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HQ File :01/84/050/00057/AM10/ RLA File :05/24/040/00172/AM10/ Lic.No/Date:0510244698 29.06.2009	Defer Date:03.09.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to the representative of DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 03.09.2009.

Case No.:5/15/84-ALC3/2009	Party Name:GAURAVINTERNATIONAL	Meet No/Date:19/84-ALC3/2009 06.08.2009	Status: Approved
HQ File :01/84/050/00059/AM10/		Lic.No/Date:0510244851 30.06.2009	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/28/2009-10/Hosy. dated 03.08.2009 on repeat basis as detailed below: -

Export Product	Import Item	Qty. allowed
Placemat made of	100% cotton dyed velvet	0.15 Sq mtrs./Pc
100% cotton dyed	fabric, GSM-220+/-10%	
velvet fabric and		
100% cotton solid	100% cotton solid dyed satin	0.125 Sq mtrs/Pc
dyed fabric and satin	fabric, GSM-218+/-10%	
flowers, size (Style	Organza flowers	Net to net with
No. 9500)		accountability clause
Runner made of	100% cotton dyed velvet	0.41 Sq mtrs./Pc
100% cotton velvet	fabric, GSM-220+/-10%	

	fabric and 100% cotton solid dyed fabric and satin	100% cotton solid dyed satin fabric, GSM-218+/-10%	0.59 Sq mtrs/Pc
9	flowers (Style No. 9501)	Organza flowers	Net to net with accountability clause
	Tablecloth made of 100% cotton dyed velvet fabric and	100% cotton dyed velvet fabric, GSM-220+/-10%	1.25 Sq mtrs./Pc
	100% cotton solid dyed fabric and satin	,	2.82 Sq mtrs/Pc
	flowers, size(Style No. 9503)	Organza flowers	Net to net with accountability clause
	Table cloth made of 100% cotton dyed velvet fabric and	100% cotton dyed velvet fabric, GSM-220+/-10%	1.49 Sq mtrs./Pc
	100% cotton solid dyed fabric and satin flowers, (Style No.	100% cotton solid dyed satin fabric, GSM-218+/-10%	4.11 Sq mtrs/Pc
	9502,9504,9505)	Organza flowers	Net to net with accountability clause

The GSM shall match on both side of export and import. They may also monitor the Style No. mentioned in the each of export item on export side.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:19/84-ALC3/2009 06.08.2009	Status: Deferred
HQ File :01/84/050/00063/AM10/	RLA File :02/24/040/00055/AM10/	Lic.No/Date:0210128560 02.07.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed

that case was already considered by NC on 16.07.2009 and it has been decided to link with the relevant file of SION fixation of the similar export/import item of the applicant firm and defer the case for re-listing alongwith the said case of SION fixation will be considered by NC.

11		Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:19/84-ALC3/2009 06.08.2009	Status: Deferred
	HQ File :01/84/050/00064/AM10/		Lic.No/Date:0210128564 02.07.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case was already considered by NC on 16.07.2009 and it has been decided to link with the relevant file of SION fixation of the similar export/import item of the applicant firm and defer the case for re-listing alongwith the said case of SION fixation will be considered by NC.			

	Case No.:1/19/84-ALC3/2009	Party Name:JANAMI ENTERPRISE,	Meet No/Date:19/84-ALC3/2009 06.08.2009	Status: Approved
	HQ File :01/84/050/00081/AM10/	RLA File :04/24/040/00081/AM10/	Lic.No/Date:0410106395 27.07.2009	
12	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given any style No., which require higher wastage than that of permitted in the relevant SION Therefore, Committee decided as per Policy Circular No. 34/(RE-07)/2004-2009 dated: 24 th March, 2008 as allowed in the relevant SION at S.No. J-195 (2.20 Sq mtrs/Pc). Hence, it was decided to allow the inputs @			relevant SION. arch, 2008 as
	2.20 Sq mtrs/Pc in this case. The GSM of import and export shall match.			
	The RLA shall be advised to take necessary action subject to compliance of other usual conditions.			ns.

Case No.:2/19/84-ALC3/2009	1 3		Status:
	LTD.	06.08.2009	Approved

	HQ File :01/84/050/00082/AM10/	RLA File :05/24/040/00247/AM10/	Lic.No/Date:0510246894 29.07.2009	
13	Decision: The Committee considerations in consult decided to ratify the advance auth The GSM shall match on both side The R.A shall be advised to take respectively.	ation with representatives of tecorization issued in this case as ap e of export and import.	chnical authorities present in plied by the firm.	the meeting

Case No.:3/19/84-ALC3/2009	Party Name: WILLIAM GOODACRE & SONS INDIA PVT.LTD.,	Meet No/Date:19/84-ALC3/2009 06.08.2009	Status: Approved
HQ File :01/84/050/00083/AM10/	RLA File :10/24/040/00043/AM10/	Lic.No/Date:1010034699 30.07.2009	
Decision: The Committee considered the case as per agenda and in consultation with the representative technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage on the item in item in the import item at S.No. 1 i.e Polypropylene may be allowed 117713.55 Sq mtrs. and import item in item in Polyurethane binder may be allowed 39109.10 Kgs. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.		in this case on on the item of nport item No.2	

Case No.:4/19/84-ALC3/2009]	Meet No/Date:19/84-ALC3/2009 06.08.2009	Status: Approved
HQ File :01/84/050/00084/AM10/		Lic.No/Date:1010034768 31.07.2009	

 $\parallel_{15}\parallel$ Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the similar firm by allowing 3% wastage on the item of import. The import item may be allowed 8631.40 Sq mtrs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Manually generated agenda cases

Case No. 313	M/s Industrial Manufacturing Corporation, New Delhi
NC19/10 dt. 06.08.2009	F.NO.1/84/50/439/AM09-DES-V
Ratification of input outp	ut norms in respect of Advance Authorization
No.0510234960 dt. 27.01.2	2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details viz. CAD, CAM, Measurement etc submitted by the firm to the representative of DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 03.09.2009.

Case No. 314	M/s Meenakshi India Ltd., Chennai
NC19/10 dt. 06.08.2009	F.NO.1/84/50/5/AM10-DES-V
Ratification of input out	out norms in respect of Advance Authorization
No.0410103574 dt. 02.04	.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details viz. CAD, CAM, Measurement etc submitted by the firm to the representative of DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 03.09.2009.

Case No. 315	M/s Ponn Sangar Exports, Avinashi
NC19/10 dt. 06.08.2009	F.NO.1/84/50/238/AM08-DES-V
Ratification of input out	out norms in respect of Advance Authorization
No.3210037105 dt. 25.01	.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.

V.Rajesh, an authorized representative of the firm, who attended the personal hearing in this case. He explained the case alongwith sample, drawing, measurement and calculation sheets pertaining to this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that the quantitative requirement asked for each export items are within the Qty. permissible under relevant SIONs in this case. In view of this Committee decided to ratify this advance authorization by allowing the relevant inputs against the relevant export items as applied by the firm. Firm may also be advised to mention correct sequence of each input against their relevant export item & quantitative requirement alongwith complete justification thereon in order to avoid any confusion in future.

The GSM shall match on both side of export and import. They may also monitor the Style Nos. mentioned against each of export item on export side.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 316	M/s Gulati Export House, New Delhi			
NC19/10 dt. 06.08.2009 F.NO.1/84/50/214/AM05-DES-V				
Ratification of input output norms in respect of Advance Authorization				
No.0510133375 dt. 26.07.2004 – under Para 4.7 of HBP (Vol1) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm was to attend personal hearing before NC, has requested for extension of personal hearing date as concerned person is out of station. In view of this, Committee decided to grant another dated of hearing. Hence, it was decided to defer the case for re-listing on 03.09.2009.

Case No. 317	M/s Ponn Sangar Exports, Avinashi
NC19/10 dt. 06.08.2009	F.NO.1/84/162/981/AM08-DES-V
Ratification of input out	out norms in respect of Advance Authorization

No.3210036607 dt. 05.11.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. V.Rajesh, an authorized representative of the firm, who attended the personal hearing in this case. He explained the case alongwith sample, drawing, measurement and calculation sheets pertaining to this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that the quantitative requirement asked for each export items are within the Qty. permissible under relevant SIONs in this case. In view of this Committee decided to ratify this advance authorization by allowing the relevant inputs against the relevant export items as applied by the firm. Firm may also be advised to mention correct sequence of each input against their relevant export item & quantitative requirement alongwith complete justification thereon in order to avoid any confusion in future.

The GSM shall match on both side of export and import. They may also monitor the Style Nos. mentioned against each of export item on export side.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 318	M/s Jaipur International, Jaipur
NC19/10 dt. 06.08.2009	F.NO.1/85/162/394/AM09-DES-V

Request for reconsideration of the wastage norms allowed against Licence No. 1310005153 dated 06.03.2002, No. 1310003070 dated 18.06.2001, No. 13100004598 dated 02.01.2002 and No. 13100006226 dated 04.07.2002 issued in terms of Para 7.5 of HBP for the period 1997-2002.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Pramod Kumar, Production Manager in the firm, who attended the personal hearing in this case. He explained the case alongwith sample pertaining to this case. He explained that Mohair is full of humidity at the time of import and imported in machine pressed packing and before using the mohair tops the packing is removed in open space in sunlight for removing the wetness. Thus, imported mohair wool contains 40% moistures. The Committee after deliberations advised the representative to furnish the relevant documentary proof showing that imported wool contains 40% moisture. Further, it was also advised to furnish stage-wise process chart indicating weight loss for taking a final view in the matter. It was therefore,

decided to defer the case for re-listing on 03.09.2009.

Case No.319	M/s JCT Ltd., Phagwara			
NC19/10 dt. 06.08.2009 F.NO.1/84/162/525/AM09-DES-V				
Re-fixation of input output	norms in respect of Advance Authorization No.			
3010057804 dt. 02.09.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details called for from firm is still awaited. It was therefore decided to await the same. Further, Committee also recalled that a similar case of another firm namely Ms Mahavir Spinfab Pvt. Ltd., Kanpur has been recently cleared by NC. Hence, it was decided to link the relevant file of that case and defer the case for re-listing on 03.09.2009.

Case No. 320	M/s JCT Ltd., Phagwara			
NC19/10 dt. 06.08.2009	F.NO.1/84/162/380/AM09-DES-V			
Re-fixation of input output norms in respect of Advance Authorization No.				
3010057092 dt. 15.07.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details called for from firm is still awaited. It was therefore decided to await the same. Further, Committee also recalled that a similar case of another firm namely Ms Mahavir Spinfab Pvt. Ltd., Kanpur has been recently cleared by NC. Hence, it was decided to link the relevant file of that case and defer the case for re-listing on 03.09.2009.

Case No. 321	M/s Scorpios Apparels Pvt. Ltd., Faridabad			
NC19/10 dt. 06.08.2009 F.NO.1/84/162/189/AM10-DES-V				
Ratification of input out	out norms in respect of Advance Authorization			
No.0510241189 dt. 12.05.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details submitted by the firm to the representative of DC (MSME) for their examination and comments. It was decided to

defer the case for re-listing on 03.09.2009.

Case No. 322	M/s Richa & Co., New Delhi		
NC19/10 dt. 06.08.2009 F.NO.1/84/50/623/AM06-DES-V			
Re-fixation of input outp	out norms in respect of Advance Authorization		
No.0510171691 dt. 12.12.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. It was decided to defer the case for re-listing on 03.09.2009.

Case No. 323 M/s Tulip Clothing Pvt. Ltd., Tirupur				
NC19/10 dt. 06.08.2009 F.NO.1/84/50/462/AM09-DES-V				
Ratification of input output norms in respect of Advance Authorization				
No.3210039804 dt. 19.02.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.				

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/32/2009-10/Hosiery dated 06.08.2009 as detailed below:-

5.00.2000 do dotaliou 50low.			
Export item	Import item	Qty allowed.	
Childrens Pant made out of 70%	70% cotton, 30% nylon microsand	1.05 Sq. mtrs/ piece	
cotton, 30% nylon microsand	fabric of relevant GSM		
fabric, 35% cotton, 65%	35% cotton, 65% polyester single	0.93 Sq. mtrs/ piece	
polyester single jersey fabric	jersey fabric, GSM-180+/-10%	·	
and 100% cotton knitted yarn	100% cotton knitted yarn dyed flat knit	0.07 Sq. mtrs/ piece	
dyed flat knit fabric (Style	fabric		
No.140051159)			

The GSM should match in both import & export.
The R.A. shall be advised to take necessary action

to

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subject

compliance of other usual conditions.

Case No. 324	M/s Vigneshwara Exports Ltd., Mumbai			
NC19/10 dt. 06.08.2009 F.NO.1/84/50157/AM09-DES-V				
Ratification of input out	out norms in respect of Advance Authorization			
No.0310474696 dt. 13.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. It was decided to defer the case for re-listing on 03.09.2009.

Case No. 325	M/s William Goodacre & Sons India Pvt. Ltd., Kerala			
NC19/10 dt. 06.08.2009	F.NO.1/85/50/135/AM08-DES-V			
Ratification of input out	out norms in respect of Advance Authorization			
No.1010028345 dt. 03.01.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.				

Decision: The Committee considered the case as per agenda and observed that this case was cleared by NC in its meeting held on 30.04.2009 by allowing 3% wastage on the item of import. Now, it was observed that there is some error in that minutes. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to rectify the earlier decision of NC as detailed below: -

Export item	Export	Import item	Qty. allowed
	Qty.		
Polypropylene floor mats	27154	1) Polyurethane binder	1) 19299 Kgs
with crumb rubber backing	Kgs	100% solid	
containing net Qty. of			
polyurethane binder 18737		2) Polypropylene floor	2) 58092 Sq
Kgs and polypropylene –		covering with secondary	mtrs.
56400 Sq mtrs.		backing, thickness-6.5mm+/-	
		1%	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 326	M/s JCT Ltd., Phagwara
NC19/10 dt. 06.08.2009	F.NO.1/84/50/216/AM09-DES-V
Re-fixation of input output	norms in respect of Advance Authorization No.
3010056679 dt. 13.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details called for from firm is still awaited. It was therefore decided to await the same. Further, Committee also recalled that a similar case of another firm namely M/s Mahavir Spinfab Pvt. Ltd., Kanpur has been recently cleared by NC. Hence, it was decided to link the relevant file of that case and defer the case for re-listing on 03.09.2009.